

CENTRAL ADMINISTRATIVE TRIBUNAL      ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 23rd day of April 1997.

Original Application no. 252 of 1997.

Hon'ble Mr. T.L. Verma, Judicial Member  
Hon'ble Mr. S. Dayal, Administrative Member.

1. Union of India, through Chief General Manager (T) East U.P. Circle, Lucknow.
2. Divisional Engineer (T) Mirzapur.
3. Sub Divisional Officer (Telegraph), Mirzapur.

... Applicants.

C/A Sri A. Sthelekar.

Versus

1. Smt. Saraswati Devi, widow of late Ganga Ram, R/o Hind Mazdoor Sabha U.P. 104/132 Janstonganj, Allahabad.
2. Presiding Officer, Central Industrial Tribunal-cum-Labour Court, Kanpur.

... Respondents

C/R ...

O R D E R(Oral)

Hon'ble Mr. T.L. Verma, Member-J.

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This application under section 19 of the Administrative Tribunals Act, 1985 has been filed for quashing order dated 19.06.1996 passed by Presiding Officer Central Government Industrial Tribunal Cum Labour Court

(3)

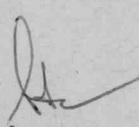
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Pandu Nagar, Kanpur in Industrial Disputes nos. 19, 12, 13, 14, 15, 16, 17, 18, 20, 21, 22, 23, 24 all of 1992.

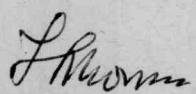
The aforesaid case was filed challenging the termination of respondent no. 1 and for payment of wages. The award was allowed by impugned order dated 19.06.1996.

2. In view of the recent decision of the Hon'ble Supreme Court in S.L.P. no. 20141 of 1993 wherein it has been held that the Central Administrative Tribunal has no jurisdiction to entertain application under section 19 of the Administrative Tribunals Act, 1985 against award/order of the Labour Court. In that view of the matter this application is not maintainable.

3. It will, however, be open to the applicants to seek their remedy in appropriate legal forum in accordance with law.



Member-A



Member-J

/pc/